The Group of Ministers on tackling corruption, in its first report, had also given certain recommendations for speedy disposal of sanction of prosecution cases, which included-taking decision on such cases within 3 months; monitoring of such cases at the level of Secretary of the Ministry/Department and submission of report to the Cabinet Secretary; and in cases of refusal to accord sanction, submission of a report to the next higher authority within 7 days for information (where competent authority is Minister such report is to be submitted to the Prime Minister). The said recommendation of the GoM has been accepted by Government and instructions have been issued by the Government on 3rd May, 2012.

Fast track courts for corruption cases

2868. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

- (a) the criteria for setting up of fast track courts pertaining to corruption cases;
- (b) the number of special fast track courts constituted to dispose off the cases of corruptions during the last three years in the country, State-wise; and
- (c) the number of cases lying pending/disposed off in these courts during the above said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) There were 56 Courts (46 Courts of Special Judge and 10 Courts of Special Magistrates) functioning for CBI cases all over the country. On the recommendation of the Chief Justice of India, by taking number of pending cases as criteria, the Central Government has decided to set up 71 additional Special Courts exclusively for the trial of CBI cases in different States. Out of these, 65 Courts have started functioning. The State-wise details of functioning additional Special Courts are given in the Statement-I (See below).

(c) In the aforesaid newly established 65 CBI Courts, 3599 cases are pending under trial as on 31.7.2012. These courts have disposed of 379 cases since their establishment till 31.7.2012. The State-wise details of these cases are given in the Statement-II.

State-wise details of functioning additional special courts

Name of the	Location of the	No. of Court	Year when	
State	Court	started	started	
		functioning	functioning	
1	2	3	4	
Hyderabad Zone				
Karnataka	Bangalore	02	2010	
	Dharwad	01	2011	
	Hyderabad	03	2012	
	Visakhapatnam	02	2012	
Patna Zone				
Bihar	Patna	03	2011	
Jharkhand	Ranchi	02.	2011	
	Dhanbad	04	2011	
Delhi Zone				
Delhi	Delhi	14	2011-09	
			2012-05	
Rajasthan	Jaipur	02	2011	
Lucknow Zone				
Uttar Pradesh	Lucknow	04	2010	
	Ghaziabad	02.	2010	
Mumbai Zone-1				
Maharashtra	Mumbai	03	2010	
	Nagpur	01	2011	
	Amravati	01	2011	
	Pune	01	2011	
Mumbai Zone-II				
Gujarat	Ahmedabad	02	2011	

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2		3		4	
Jammu		01		2011	
Panchk	ula	01		2011	
Bhopal		01		2009	
Jabalpu	r	01		2009	
Raipur		01		2012	
Kolkata	l	06		2011-03	
				2012-03	
Bhubar	neshwar	01		2012	
Guwaha	ati	02		2012	
Chenna	i	03		2010	

01

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2011

Written Answers to

Chandigarh Zone

Jammu and Kashmir

1

Haryana

Bhopal Zone

Kolkata Zone

West Bengal

Guwahati Zone

Chennai Zone

Tamil Nadu

Orissa

Assam

Kerala

Madhya Pradesh

Statement-II

Thiruvananthapuram

TOTAL

Details of cases pending in newly established 65 Courts as on 31.7.2012 & cases disposed by these courts since their establishment

Sl. No. State		No. of cases	No. of cases disposed of during the year				
		pending trial as on 31.7.2012	2009	2010	2011	2012 (upto 31.7.2012)	
1	2	3	4	5	6	7	
1	Karnataka	108	-	-	17	28	
2	Andhra Pradesh	249	-	-	-	2	

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1	2	3	4	5	6	7	
3	Bihar	304	-	-	19	10	
4	Jharkhand	311	-	-	9	19	
5	Delhi	595	-	-	28	50	
6	Rajasthan	121	-	-	1	3	
7	Uttar Pradesh	365	-	-	22	23	
8	Maharashtra	257	-	-	18	41	
9	Gujarat	241	-	-	-	6	
10	Jammu and Kashmir	84	-	-	1	9	
11	Haryana	53	-	-	15	5	
12	Madhya Pradesh	65	-	1	10	6	
13	West Bengal	412	-	-	-	5	
14	Odisha	70	-	-	-	-	
15	Assam	118	-	-	-	-	
16	Tamil Nadu	138	-	2	12	10	
17	Kerala	62	-	-	-	6	
18	Chhattisgarh	46	-	-	-	1	
	Total	3599	0	3	152	224	

Reservation for STs in Delhi

 $\dagger 2869.$ SHRI FAGGAN SINGH KULASTE: Will the PRIME MINISTER be pleased to state:

- (a) whether reservation has been provided to Scheduled Tribes in the capital of the country, Delhi as per the spirit of the constitution;
 - (b) if so, the percentage of reservation provided;
- (c) whether it is a fact that the ban has been imposed on the Scheduled Tribes reservation since recent past;

[†]Original notice of the question was received in Hindi.